

Dt. 05.08.2003

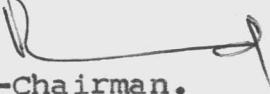
Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. D.R. Tiwari, Member- A.

List has been revised. None is present for the parties.

By this M.ANo. 100/2002 applicants have prayed for review of the order dated 11.10.2002 by which M.A No. 3314/02 seeking extention of time was rejected. It has been stated in the application that in pursuance of the order of this Tribunal dt. 20.02.2002 enquiry against the applicant has been completed and the report has been submitted on 27.06.2002. It is further submitted that as the applicant is Class I officer, opinion of the D.O.P.T and the U.P.S.C is required..We find force in the submissions and grounds made in the application. Accordingly, the order dated 11.10.02 passed in M.A 3314/02 is recalled. The respondents are granted six months time to conclude the disciplinary proceedings against the applicant with the condition the no further time shall be granted. M.A is disposed of.

No costs.


Member- A.


Vice-Chairman.

/Ahand/